## NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/184/2016

NAME OF THE PETITIONER(S)

: Venkatraman Shivkumar

NAME OF THE RESPONDENT(S)

: M/s Then India Energy Private Limited & 13 others

**UNDER SECTION** 

: 397/398

S.No. NAME (IN CAPITAL)

REPRESENTATION BY WHOM

Counsel representing both the parties are present. Counsel for petitioner sought time for filing rejoinder, stating that they could not obtain the signature as the petitioner is residing at a far off place. At his request final opportunity is granted to file rejoinder, failing which the right to file rejoinder shall stand forfeited. Put up on <u>03.04.2017 at 10.30 A.M.</u>

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)